

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH  
LUCKNOW

O.A. 183 OF 2005

THIS, THE 2nd DAY OF June, 2005.

HON'BLE SHRI S.P. ARYA MEMBER (A)  
HON'BLE SHRI K.B.S. RAJAN MEMBER (J)

1. Aditya Ram son of Sri Mahesha Nand r/o Type 2/50, GSI Colony, Sector Q, Aliganj, Lucknow.
2. Chand Deep Yadav s/o Sri Kavi Yadav r/o Village Ram Sala, Post Singera, Dist.- Gazipur, U.P.
3. Chaman s/o Lacchoo, R/o House No. 2, Harijan Colony, Gandhi Nagar, Jammu.
4. Amar son of Sri Palu Singh, r/o Village and Post Mani Karan, Dist. Kullu, Himachal Pradesh.
5. P. Bhimaya s/o Sri Pideni Chandriya r/o Village Laddaputti, Post Ichapuram, Distt. Sri Kapuram,
6. Ganga Dhar Chaudhary son of Sri Sham Rao Chaudhary r/o Village Boorgaon Road, Shiv Nagar, Dist. Wardha (Maharashtra)
7. Kishori Chaudhary s/o Sri Sumai Chaudhary r/o Village & Post Babupali, Dist. Machubari (Bihar)
8. Sun Bahadur son of Sri Narain Singh, r/o Village Sekha Post Arughat, Dist. West No. 2, Gorkha Kathmandu (Nepal)
9. Mohan Singh son of late Sri Laxman Singh r/o A-182, Adil Nagar, Near Bhuyyan Devi Mandir, Kursi Road, Lucknow.
10. Balbir Singh son of Sri Mukund Singh r/o Village and Post - Kharkali Palli, Malla badalpur, Dist. Pauri Garhwal (Uttranchal)

Applicants

By Advocate: Sri Yogendra Mishra

VERSUS

1. Union of India Ministry of Mines, Shastri Bhawan, New Delhi through its Secretary.
2. The Director General, Geological Survey of India, 27, Jawahar Lal Nehru Road, Kolkata.
3. Deputy Director General (NR), Geological Survey of India, Aliganj, Lucknow.

Respondents.

By Advocate: Sri Deepak Shukla for Sri Prashant Kumar

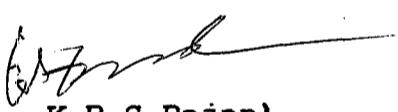
ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA MEMBER(A)

The applicant by this O.A. seeks for Second ACP promotion with pay fixation in the first ACP scheme by removing anomalies. Representation filed by the applicant on 19.12.2004 has not been responded to by the respondents.

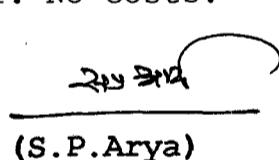
2. Upon hearing the counsel for the parties, it is found expedient and in the interest of justice to direct the respondents to decide the representation within a period of 3 months by reasoned and speaking order and also make available a copy of the decision to the applicant. The applicant has liberty to approach the appropriate forum if his grievance still persists.

3. With these directions, O.A. is disposed of. No costs.

  
K.B.S. Rajan)

Member (J)

HLS/-

  
24/3/05  
(S.P.Arya)

Member (A)